

(2) A copy of the 'Review' on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1977-78.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Report.

[Placed in Library. See No. LT-4132/79].

(4) A copy of the Report (Hindi and English versions) on fatal accident at Prakashamkhani No. 2 Incline Colliery of M/s Singareni Collieries Company Limited. [Placed in Library. See No. LT-4133/79].

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958 WITH STATEMENT FOR DELAY AND ANNUAL ACCOUNTS OF PARADEEP PORT TRUST FOR 1977-78

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM). I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant's Shipping Act, 1958:—

(i) The Shipping Development Fund Committee (Staff Car Driver and Group 'D' posts Recruitment) Rules, 1978, published in Notification No. G.S.R. 1345 in Gazette of India dated the 11th November, 1978.

(ii) The Shipping Development Fund Committee Deputy Director (Inspection) Recruitment Rules, 1978, published in Notification No. G.S.R. 1346 in Gazette of India dated the 11th November, 1978.

(iii) The Shipping Development Fund Committee (Stenographers Recruitment) Rules, 1978, published in Notification No. G.S.R. 1347

in Gazette of India dated the 11th November, 1978.

(iv) The Shipping Development Fund (Loans and other Financial Assistance) Rescission Rules, 1978, published in Notification No. G.S.R. 595(E) in Gazette of India dated the 28th December, 1978.

(v) The Shipping Development Fund Committee (Joint Secretary) Recruitment Rules, 1978, published in Notification No. G.S.R. 88 in Gazette of India dated the 20th January, 1979.

(vi) The Shipping Development Fund Committee (Clerks) Recruitment Rules, 1979, published in Notification No. G.S.R. 173 in Gazette of India dated the 3rd February, 1979.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at item (1)(i) to (iii) above.

[Placed in Library. See No. LT-4134/79].

(3) A copy of the Annual Accounts@ (Hindi version) of the Paradeep Port Trust for the year 1977-78 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

[Placed in Library. See No. LT-4135/79].

CERTIFIED ACCOUNTS OF EMPLOYEES' PROVIDENT FUND ORGANISATION FOR 1974-75 WITH STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): I beg to lay on the Table—

(1) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English

@English version of the Accounts February, 1979.

was laid on the Table on the 2nd

versions) of the Employees' Provident Fund Organisation for the year 1974-75.

(2) A statement (Hindi and English versions showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-4136/79].

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order.

MR. SPEAKER. On what?

SHRI JYOTIRMOY BOSU: On the business before the House. I have given notice of an adjournment motion. A head constable has beaten to death a tribal in M.P. You have not disposed of the adjournment motion notice.

MR. SPEAKER: No. no. Call attention.

SHRI K. RAMAMURTHY (Dharmapuri) I have given notice. . .

MR. SPEAKER: If any question is disallowed, you cannot discuss it here. You can come and discuss it with me; you cannot discuss it in the House.

(Interruptions)

MR. SPEAKER: You can come and discuss with me. Now, call attention. Shri Dilip Chakravarty.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED AGITATION BY DELHI TEACHERS

SHRI DILIP CHAKRAVARTY (South Calcutta): I call the attention of the hon. Minister of Education, Social Welfare and Culture to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported agitation by the Delhi teachers in support of their demands and the apprehension of disruption of teaching and examination programme."

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER). The Joint Council of Delhi Teachers' Organisation submitted a memorandum dated 26-2-1979 listing out the following demands:

1. Meaningful revision of pay-scales of all categories of teachers and removal of long standing anomalies and disparities in the pay-scales;

2. Selection Grade to all teachers on completing eight years' service;

3. Conversion of 425—640 scale into 440—750 scales;

4. Provision of earned leave for teachers;

5. Medical allowance for all teachers;

6. Provision of Joint Consultative Machinery with statutory powers on the pattern of Central Government employees;

7. Free education for teachers wards upto University level including professional courses (teachers includes in service, retired or deceased teachers);

8. Age of retirement to be 60 years extendable upto 65 years on the pattern of University teachers;

9. All the schools should be upgraded to 12 years schools under the 10 plus 2 pattern of education;

10. The Hospitals and Educational Institutions Bill 1978 be withdrawn forthwith.

2. In their memorandum the Joint Council of Delhi Teachers' Organisation also indicated that in case no meaningful dialogue was held with the teachers within 15 days from the date of issue of the memorandum dated 26-2-79 they shall be compelled to launch a peaceful agitation beginning with a DHARNA, and it may include Relay Hunger Strike and Strike for an indefinite period. Subsequently certain newspapers also reported that the Teachers would also boycott the